

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**Appeal No. 213 of 2017 &**  
**IA No. 1173 of 2018**

**Dated: 3<sup>rd</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s KCP Limited**

**.... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission &**  
**Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tadimalla Baskar Gowtham

Counsel for the Respondent(s) : Mr. K.V. Mohan  
Mr. K.V. Balakrishnan for R-1  
Ms. Purna Singh for R-3

**ORDER**  
**IA No. 1173 of 2018**  
***(Appln. for condonation of delay in filing reply)***

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

**APPEAL NO. 213 OF 2017**

Learned counsel for the Appellant seeks two weeks' time to file rejoinder. He is directed to file the same on or before 22.10.2018 with advance copy to the other side.

List the matter on **30.10.2018.**

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**